

**11.8.2020**

CBI Vs Akhand Pratap Singh & Ors.  
CBI No. 12/2019

**The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.**

**Present Online :**

**Sh. Vipin Kumar, Ld. PP for CBI through VC.**

**IO SI Surjeet Singh in person through VC.**

**Sh. A. N. Rai, father of the applicant and both the applicants with Ld. Counsel Sh. Pankaj Singh through VC.**

Ld. Counsel submits that notice of his application seeking release of documents pertaining to House no BH 2/103, Viswas Khand, Gomti Nagar Lucknow, U.P., allegedly seized by CBI during investigation from Respondent no 2 Lucknow Development Authority and other directions, was given to prosecution; however, response of respondent no. 2, i.e., Lucknow Development Authority (LDA) would also be needed for disposal of this application.

**Issue notice to LDA for the next date. The prosecution in the meanwhile shall file reply to this application.**

**Put up for date already fixed, i.e., 03.9.2020. Notice be also given dasti to Ld. Counsel for the applicant for service upon Respondent no 2.**

**Dated 11.8.2020**

**ANURADHA SHUKLA  
BHARDWAJ**

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Anuradha Shukla Bhardwaj Special  
Judge PC Act 21 RADC New Delhi

**11.8.2020**

CBI Vs Satish Kumar & Ors.  
CBI No. 23/2019

**The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.**

**Present Online :**

**Sh. Vipin Kumar, Ld. PP for CBI through VC.**

**Ld. Counsel Sh. Jeevesh Mehta for accused Inderjeet Singh through VC.**

**Ld. Counsel Sh. Ashu Arora for accused Desraj through VC.**

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence matter shall not be taken through VC. **Accordingly, the matter stands adjourned for 08.9.2020.**

**Dated 11.8.2020**

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Anuradha Shukla Bhardwaj Special  
Judge PC Act 21 RADC New Delhi

**11.8.2020**

CBI Vs Satish Kumar & Ors.  
CBI No. 24/2019

**The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.**

**Present Online :**

**Sh. Vipin Kumar, Ld. PP for CBI through VC.  
Ld. Counsel Sh. Jeevesh Mehta for accused Inderjeet Singh.  
Ld. Counsel Sh. Ashu Arora for accused Desraj.**

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence matter shall not be taken through VC. **Accordingly, the matter stands adjourned for 08.9.2020.**

**Dated 11.8.2020**

Anuradha Shukla Bhardwaj Special  
Judge PC Act 21 RADC New Delhi

11.8.2020

CBI Vs Satish Kumar & Ors.  
CBI No. 24/2019

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

Present Online :

Sh. Vipin Kumar, Ld. PP for CBI through VC.

Ld. Counsel Sh. Jeevesh Mehta for accused Inderjeet Singh through VC.

Ld. Counsel Sh. Ashu Arora for accused Desraj through VC.

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence matter shall not be taken through VC. **Accordingly, the matter stands adjourned for 08.9.2020.**

Dated 11.8.2020

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Anuradha Shukla Bhardwal Special  
Judge PC Act 21 RADC New Delhi

11.8.2020

State Vs Ulhas Prabhakar Khaire & Anr.  
CC No. 01/2015152/2011

**The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.**

**Present :**

**None.**

An application was filed on behalf of accused Ulhas Prabhakar u/s 436A of Cr.P.C. by legal aid counsel Sh. Shivennder Singh.

Ld. Counsel has made a request through email that since the allegations against the accused are of offences punishable with the imprisonment for life, therefore, this application is not maintainable. He has sought to withdraw the application. **The application is dismissed as withdrawn.**

**Put up date already fixed, i.e, 08.12.2020.**

**Dated 11.8.2020**

**ANURADHA  
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BHARDWAJ**

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Anuradha Shukla Bhardwaj Special  
Judge PC Act 21 RADC New Delhi